

## Nuziveedu Seeds Limited Vs Government Of Andhra Pradesh

**Court:** High Court For The State Of Telangana:: At Hyderabad

**Date of Decision:** March 27, 2024

**Acts Referred:** Constitution Of India, 1950 " Article 14, 39(b), 136, 136(1)

Andhra Pradesh Cotton Seeds (Regulation of Supply, Distribution, Sale and Fixation of Sale Price) Rules, 2007 " Section 27, 28, 29

Punjab Welfare Officers Recruitment and Conditions of Service Rules, 1952 " Rule 6(6)

Andhra Pradesh Cotton Seeds (Regulation of Supply, Distribution, Sale and Fixation of Sale Price) Act, 2007 " Section 2, 3, 5(1)(b), 7, 20

Essential Commodities Act, 1955 " Section 3

Works of Defence Act, 1903 " Section 9

Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 " Section 27

Industrial Disputes Act, 1947 " Section 10A

Electricity Act, 2003 " Section 86(1)(f)

**Hon'ble Judges:** Alok Aradhe, CJ; Anil Kumar Jukanti, J

**Bench:** Division Bench

**Final Decision:** Dismissed

### Judgement